

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE BENCH AT CHENNAI**

(Application under Sections 14,15 read with Section 17,18 of the National Green Tribunal Act, 2010)

**ORIGINAL APPLICATION NO: 90 OF 2021 (SZ)**

**IN THE MATTER OF:-**

**NAVEEN KUMAR JALAGAM .... Applicant**  
**Versus**  
**STATE OF TELANGANA & ORS ... Respondents**

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**K.MURALIDHAR REDDY**  
**T.SWETCHA**

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**PLACE:** Hyderabad

**DATE:** 19.7.2021

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
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(Application under Sections 14,15 read with Section 17,18 of the National Green  
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**NAVEEN KUMAR JALAGAM** .... **...Applicant**

**Versus**

**STATE OF TELANGANA & ORS** ... **....Respondents**

**INDEPENDENT RESPONSE SUBMITTED BY RESPONDENT NO.7**

I, P. Sanjeeva Nayak, S/o Satyanarayana Nayak R/O  
Kodada-APR Rice Industry, aged about 40 years presently  
come down to Hyderabad do hereby solemnly affirm and declare as under:

1. That I am the representative of Respondent No.7, in the above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That the applicant in the present petition seeks to highlight the alleged unregulated, unscientific and unstructured manner in which Respondents 4 to 14 are carrying and operating the industrial activities of the Para boiled rice at Komarabanda Village, Kodad Municipality, Suryapet District, Telangana. The aforesaid activities are causing enormous air and water pollution in the surrounding areas thereby causing several health hazards to the populace in that vicinity and prayed to take action against the Respondent industries. Those allegations are neither true nor correct and the answering respondent denies the same while putting the applicant to strict proof of every allegation. It is submitted that all the allegations made in the application which are not expressly admitted and traversed herein are deemed to have been denied by this Respondents.
3. It is submitted that the consent and authorization order renewal for orange category to this Respondent No.7 was granted by the Respondent No.2 vide consent order No. TSPCB/ZO/RCP/NLG/1135/CFO/2020-1166 on 11.12.2020 wherein consent is hereby granted under section 25/26 of the Water(Prevention & control of Pollution )Act 1981 and section 21 of Air (Prevention & Control of Pollution) Act 1981 and authorization under Provision

For A P R Rice Industry

P.S. Nayak  
Managing Partner

of Hazardous & Other Wastes (Management and Transboundary Movements) Rules, 2016 authorizing to operate the industrial plant. The discharge effluents quantities from the outlets and the quantity of Emissions per hour is detailed in the order of Consent. The authorization for Hazardous Waste Authorization was issued authorizing the Respondent herein to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilization, treatment and disposal of Hazardous Waste. The combined consent order and Hazardous Waste Authorization stands valid till 30<sup>th</sup> September 2030.

4. It is submitted that it appears a complaint was filed by the applicant on 06.06.2019 before the Respondent No.2 by which the Respondent No.2 issued show cause notice vide notice No.72001/PCB/RO-NLG/2019-393 dated 11.6.2019 and the Respondent herein was directed to reply within 7 days from the receipt of this notice. Further notice for hearing was issued to attend the hearing on 25.6.2019 at 12.00 noon , at TSPCB, Zonal Office, R.C. Puram. The independent written reply was given by all the respondents. The hearing was conducted in the Respondent No.2 office attended by the all the representatives of all the Respondent industries herein after which the Respondent No.2 issued directions dated 08.07.2019 to comply deficiencies specifically pointed out by the second Respondent within one month from the date of effect of the orders i.e. 08.7.2019. As such the Respondent industries has complied with all the directions issued by the Respondent No.2.
5. It is submitted that the Respondent No.2 has further issued directions dated 10.12.2019, wherein it is specifically stated that the AES,RO, Nalgonda informed that the industry has complied with most of the directions issued by the Board. As such the Respondent No 2 issued the above directions to Respondent industry to comply the conditions stipulated in CFO order dated 30.8.2017 and directions given by Respondent No.2 dated 8.7.2019, to comply with any pending issues to be complied with.
6. It is further submitted that though the respondent industry reported the compliance of the all the directions issued by the 2<sup>nd</sup> respondent but to the utter shock of the Respondent herein, closure orders were issued on the same day of proceedings issued with directions i.e. 10.12.2019.
7. It is submitted that the respondent No.2 officers personally inspected all the respondent industrial premises and satisfied with the compliance of all the norms in terms of the rules and in terms of notices issues earlier, the

For A P R Rice Industry

*P.S. Newby*  
Managing Partner

Respondent No.2 issued a temporary revocation of closure order vide No. NLG-213/TSPCB/UH-V/TF/2020-633 dated 25.8.2020 and subsequently before expiry of the revocation of closure orders, further extended the temporary revocation of closure order for a period of six months vide order No. NLG-213/TSPCB/UH-V/TF/2020-1525 dated 11.1.2021. As such the Respondent Industry has been operating strictly adhering to the rules for the satisfaction of the respondent authorities. The contention of the applicant that the respondent Industries are running even after closure orders is far from truth and the applicant is well aware of all the proceedings of the Respondent No.2 and has wantonly suppressed the revocation orders for the extraneous reasons. The applicant has conveniently placed proceedings till the closure order dated 10.12.2019 but has willfully concealed the temporary revocation of closure orders dated 25.8.2020 and extension of temporary revocation of closure orders for a period of six months dated 11.1.2021 before this Hon'ble Tribunal even though he filed the present application on 15.03.2021, much later to the above mentioned proceedings. It is submitted that the respondent Industries made the representation before the 2<sup>nd</sup> respondent seeking to extend the temporary revocation orders on 19.06.2021 and the same is pending consideration.

8. It is submitted that the applicant suppressing the said factum, filed the instant application. On filing the application this Hon'ble Tribunal vide order dated 08.04.2021 was pleased to issue notice to other respondents and directed the Respondent No.2 & 3, to submit a further status report independently, regarding the allegations made in the application and if the units are functioning in spite of the closure order issued in an unauthorized manner, to take action against them and submit a further action taken report in this regard.
9. It is submitted that in compliance of the orders of this Hon'ble Tribunal, the respondent No.2, conducted physical inspection on 14.06.2021 and after the physical inspection, the Respondent No.2, held hearing of all the stake holders including the applicant on 6.7.2021, and finally issued the proceedings vide order No.NLG-213/TSPCB/TF/HO/2020-442 dated 07.07.2021. It is submitted that the by said order dt. 07.07.2021, the Respondent No.2 extended the revocation of earlier closure orders. The Respondent No.2, specifically observed that there are no violations of any nature by the respondent industry and has extended the temporary revocation of closure order for a further period of six months. The Committee also opined that there are no short comings on the part of the Respondent industry. The committee also conducted analysis

For A P R Rice Industry

*B.S. Nayak*  
Managing Partner

reports of samples of the effluents and ground water sample and soil sample, analysis of stack attached to Husk fired boiler and analysis results of AAQ Monitoring and observed that all the above results are in permitted standards. It is also pertinent to mention herein that in all the extension of revocation orders the conditions are not the deficiencies perse of the Industries but only to follow given conditions in future in terms of rules. That specifically indicates the official Respondents are having eagle eye on the un-official respondent Industries to see that they should strictly follow the rules to control any kind of pollution if at all caused by them.

10. It is submitted that the respondent Industries are established prior to 30 years and the Proprietors are all locals of that town and they are very much cautious about the public health and the norms to be followed while running the industries. The colony established in the year 2009 and the habitation started from 2011. Since 2011 there was no complaint what soever from the residents of the colony, but the applicant who is foreign return 3 years back and we are informed that he is pursuing his political interests in colony and further wants to expose himself in public life by publicizing himself by focusing on issues irrespective of any cause involved in it. The respondents have no intent to attribute any malice to the applicant for raising a issue in the interest of residents in the Housing Society but endeavoring that they are also equally responsible for safeguarding the public health by following the norms to control the pollution in the vicinity. The complaint is totally motivated by extraneous reasons without taking note that the respondent Industries are functioning strictly adhered to the Environmental norms. The final report of respondent No.2, by conducting physical inspection and by the analysis reports, followed by the hearing including the applicant clearly indicates that the respondent Industries are complying with all the norms and have not caused any kind of pollution effecting the health of the public.
11. It is submitted that after receiving the initial complaint by the applicant before 2<sup>nd</sup> respondent, all the owners of the respondent industries went to the Housing colony and physically inspected 3 or 4 times to take certain steps if at all any dust or husk is covering the residential colony but there was no iota of evident which is alleged by the complainant in the area. There is also no chances of dust and husk has projected in photographs by applicant, even such does not appears around Industrial premises. We are also informed that the applicant is pronouncing that he will get seized all the industries in the vicinity.

For A P R Rice Industry  
P. S. Reddy  
Managing Partner

12. It is submitted that the Housing colony of the applicants is in between Hyderabad-Vijayawada Bye pass road and National Highway and only at a distance of 100 mts from the bypass of the Vijayawada highway. The Housing Colony is also in the industrial zone and the layout is formed in the year 2008-09 unauthorizedly and habitation started by constructing pucca houses after 2011 onwards. However, the proprietors of Industrial units are aware that once human habitation started the health of the public is paramount and they should strictly adhere to the norms and rules. As the Housing Colony is in between both the highways, vehicles pass through it round the clock thereby creating dust and air pollution. Dust is also created by the government vehicles who come to the Respondent industry for milling of grains. As such air is polluted only because of the above reasons and not by the deficiencies of the Respondent industries as alleged by the applicant.
13. It is submitted that the respondent Industries are functioning under the mandatory agreement with Telangana State Civil Supplies Corporation Ltd., as per Telangana Rice (Custom Milling) Order, 2015, to mill the Custom Milling Paddy, sent by the government which is directly purchasing from the farmers under Minimum Support Price (MSP) to distribute PDS rice to the persons under the below poverty line, under the state government schemes. It is also to be kept in mind that the respondent Industries are completely engaged in Custom Milling Paddy for the subsidized charges fixed by the Government. On the other side of the town there are nearly 15 Rice Industries functioning clearly in the residential vicinity surrounded by Kodad town and villages and there is no complaint by any of the villagers clearly indicates that there is no pollution caused by the industries. It is also pertinent to mention that the entire activity involves in milling the dry paddy, which by itself does not involve in any kind of chemicals to be used and to discharge any effluent liquids.
14. It is submitted that on the face of it, it is clear that the applicant approached this Hon'ble Tribunal manifestly with malicious intentions as he has concealed material facts and disclosed only few facts to this Hon'ble Tribunal. None of the allegations made by the applicant in the present application were proved to be true by the committee appointed by Respondent No.2 which is evident from the extension of revocation orders dt. 07.07.2021, to the respondent industry.
15. In the above circumstances and based on law, it is prayed that the Hon'ble Tribunal may dismiss the application with exemplary costs and pass any orders deemed fit in the circumstances of the case.

For A P R Rice Industry  
P.S. Nayak  
Managing Partner

For A P R Rice Industry  
P.S. Newly  
Managing Partner  
**DEPONENT**

**VERIFICATION**

I, P. Sanjeeva Newly s/o, Satyanarayana Newly  
A P R Rice Industry - KODADA - 40 years aged

about 40 years do hereby verify that the contents of Paras 1 to 15 are true

and that I have not suppressed any material fact.

For A P R Rice Industry  
P.S. Newly  
**DEPONENT** Managing Partner

*Swetcha*  
Through

**K.MURALIDHAR REDDY  
T.SWETCHA**

COUNSEL FOR THE RESPONDENT NO. 7  
FLAT NO. 304, Amity Ville Commercial Complex  
Lalapet Road, Tarnaka , Secunderabad  
Mobile: 9052949248, 9030034440  
Email: [swetchautham@gmail.com](mailto:swetchautham@gmail.com)



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**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-213/TSPCB/UH-V/TF/2020 -633**

**Dt: 25.08.2020**

**Sub:** TSPCB - M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Temporary Revocation of Closure Order for a period Three Months - Orders Issued** - Reg.

**Ref:** 1. Closure Order dt.08.07.2019.  
2. CFO order No. TSPCB/ZO/RCP/NLG/1135/CFO/2019-, dt.14.10.2019.  
3. RO, Nalgonda Report dt.11.06.2020.

\* \* \* \* \*

1. **WHEREAS**, your industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 30 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued closure order to your industry for operating the industry without valid CFO of the Board.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued renewal of CFO&HWA to your industry on 14.10.2019, for a period upto 30.09.2020.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the RO, Nalgonda Officials informed that the industry has obtained CFO & HWA order, provided ETP, installed husk fired boiler of capacity 3 TPH and provided Mechanical Dust Collector, Cyclone followed by Wet Scrubber as APCE, provided stack monitoring provision, closed ash & husk sheds, water meters at Bore well assess the water consumption and at outlet of ETP for waste water generation & Energy meters to the ETP and requested to issue of revocation of closure order.
5. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
  - 1.The industry shall comply with the conditions stipulated in CFO & HWA order issued vide dt.14.10.2019, scrupulously.
  - 2.The industry shall not operate without valid CFO&HWA of the Board and shall apply for renewal of the consent prior to its expiry.
6. **WHEREAS**, the TSSPDC., Ltd., has been directed to restore the power supply to your industry for a period of Three months.
7. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

8. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

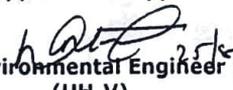
Sd/-  
**MEMBER SECRETARY**

To  
**M/s. APR Rice Industry,  
Sy.No.242 & 243, Komarabanda (V),  
Kodad (M), Suryapet District.**

**Copy to:**

- 1.The District Magistrate & Collector, Suryapet for information and necessary action.
- 2.The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
- 3.The JCEE., Z.O., R.C.Puram for information and necessary action.
- 4.The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued by the Board.
- 5.Concerned file.

// T.C.F.B.O //

  
**Senior Environmental Engineer (FAC)  
(UH-V)**



**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-213/TSPCB/UH-V/TF/2020** 1525

**Dt: 11.01.2021**

**Sub:** TSPCB - M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued - Reg.

- Ref:**
1. Closure Order dt.08.07.2019.
  2. CFO order No. TSPCB/ZO/RCP/NLG/1135/CFO/2019-, dt.14.10.2019.
  3. Temporary Revocation of Closure Order No.NLG-213/TSPCB/UH-V/TF/2020-633, dt.25.08.2020 for a period Three Months.
  4. Industry representation dt.29.10.2020 for extension of revocation of closure orders.
  5. Inspection of the industry by the Board Officials on 23.11.2020.

\* \* \* \* \*

1. **WHEREAS**, your industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 30 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued closure order to your industry for operating the industry without valid CFO of the Board.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued renewal of CFO&HWA to your industry on 14.10.2019, for a period upto 30.09.2020.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the industry vide letter dated 29.10.2020 has submitted representation to the Board requesting for extension of temporary revocation of Closure Orders.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board Officials inspected the industry on 23.11.2020 and Sri P. Sanjeeva Reddy, Partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

- **The compliance of the industry on directions stipulated in temporary revocation of Closure order dt. 25.08.2020 is submitted as below:**

S. No	Directions	Present status
1	The industry shall comply with the conditions stipulated in CFO & HWA order issued vide dt: 14.10.2019, scrupulously.	Submitted below.
2	The industry shall not operate without valid consent of the Board and shall apply for renewal of the consent prior to its expiry.	The industry has applied for renewal of CFO on 05.11.2020.

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- Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/1135/CFO/2019, Dt:14.10.2019 is as given below:

S.N	Condition	Compliance															
1	The industry shall start operations only after obtaining the revocation of closure order issued by the Board vide order dated 08.07.2019.	The industry has obtained Temporary Revocation of Closure order on 25.08.2020 for a period of 3 months and the industry has applied for Revocation of Closure order of the Board on 29.10.2020.															
2	The industry shall take suitable measures to avoid the air & water pollution towards Salarjungpet Village is at a distance of 200 meters in the east side direction.	The industry has provided Mechanical Dust Collector, Cyclone followed by Wet Scrubber to the boiler as APCE and provided ETP to treat the waste water.															
3	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process washings</td> <td>45 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler feed</td> <td>4 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>3 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>52 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process washings	45 KLD	2.	Boiler feed	4 KLD	3.	Domestic	3 KLD	Total		52 KLD	Complied.
S. No.	Water Consumption	Quantity															
1.	Process washings	45 KLD															
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Total		52 KLD															
4	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform <sup>3</sup> .	Complied.															
5	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	The industry was not in operation.									
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )															
1 & 2	SPM	115															
6	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)	---															

7	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied. - 11-
8	The industry shall regularly operate the ETP and the treated waste water shall be used for inland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During the inspection, the ETP was not in operation as the industry was not in operation.
9	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	Complied.
10	The industry shall regularly operate Air Pollution Control Equipment i.e mechanical dust collector installed to the Husk fired boiler of capacity 3.0 TPH.	The industry is not in operation. However, the industry was directed to comply.
11	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as manure in the industry premises.	Complied.
12	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.	The industry is not in operation.
13	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed.
14	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenery some extent. However, the industry was directed to develop green belt at vacant places within the industry premises.
15	The industry shall install digital flow meters with totalizer to measure the actual water consumption; waste water generated, treated & disposed and maintain a log register as per the meter readings within one month time as committed.	Complied.
16	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	The industry has provided energy meter to the ETP.
17	Qualified technical man power shall be employed to operate the ETP.	Complied.
18	The industry shall take all precautionary and safety measures during process operations.	Complied.
19	The industry shall maintain good housekeeping within the plant premises.	Maintained.
20	The industry shall comply with all the directions issued by the Board from time to time.	---

**Remarks:**

1. M/s. APR Rice Industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 30 TPD.
2. The industry has obtained CFO from the Board vide order dated 14.10.2019 which was expired on 30.09.2020.
3. The Board issued temporary revocation of Closure order to the industry vide order dtd.25.08.2020 with a period of 3 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.

4. The industry has applied renewal of CFO on 05.11.2020 and inspection report was submitted to Zonal Office, RC Puram on 25.11.2020.
  5. During inspection, the industry was not in operation. The representative of the industry has informed that the industry godowns and premises are filled with milled rice and the FCI / Govt are not taking milled rice there is no space for new raw paddy due to which the industry was not in operation.
  6. The industry has provided ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tank, Filter feed tank, Multi media filter & Sludge drying beds.
  7. The industry has installed husk fired boiler of capacity 3 TPH and provided Mechanical Dust Collector, Cyclone followed by Wet Scrubber as APCE.
  8. The industry has provided stack monitoring provision i.e., porthole, platform and ladder to conduct the stack monitoring.
  9. The industry has provided closed ash & husk sheds for storage of ash and husk.
  10. The industry has provided water meters at Bore well assess the water consumption and at outlet of ETP for waste water generation.
  11. The industry has provided Energy meters to the ETP.
  12. Telephonic complaints received from the residence of KLR avenue (Gated community Residential Town Ship), Komarabanda, Kodad Town, Suryapet District regarding air pollution problems from the Parboiled Rice Mills in the area.
  13. The industry may be directed to take additional measures such as water spraying on road and within the premises to suppress dust during vehicle movement.
7. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:
1. The industry shall comply with the conditions stipulated in CFO & HWA order issued vide dt.14.10.2019 and conditions stipulated in temporary revocation of closure orders dated 25.08.2020 scrupulously.
  2. The industry shall not operate without valid CFO&HWA of the Board and shall apply for renewal of the consent prior to its expiry.
  3. The industry shall carryout water spraying on the roads to avoid dust during vehicular movement.
8. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of six months.
9. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

10. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. APR Rice Industry,  
Sy.No.242 & 243, Komarabanda (V),  
Kodad (M), Suryapet District.

// T.C.F.B.O //

  
Senior Environmental Engineer (FAC)  
(UH-V)



**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-213/TSPCB/TF/HO/2020**

**Dt: 07.07.2021**

**Sub:** TSPCB - M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

- Ref:**
1. Closure Order dt.08.07.2019.
  2. CFO Order No.TSPCB/ZO/RCP/NLG/1135-CFO/2020 dt.11.12.2020 valid upto 30.09.2030
  3. Temporary Revocation of Closure Order No.NLG-213/TSPCB/UH-V/TF/2020-633, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure Order No.NLG-213/TSPCB/UH-V/TF/2020-1525, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District
  6. Inspection of the industry by the Board Officials on 15.06.2021
  7. Industry representation dt. 18.06.2021.
  8. Hearing held on 06.07.2021.

\* \* \* \* \*

1. **WHEREAS**, your industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 30 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued Closure Order on 08.07.2019 for your industry for operating the industry without valid CFO of the Board.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued renewal of CFO&HWA to your industry on 11.12.2020, for a period upto 30.09.2030.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period of Three Months.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period of Six Months.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 27.06.2021 and sought action taken report from the Board.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board Officials inspected the industry on 15.06.2021 and Sri A. Prabhaker Reddy, Managing Partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

**(A). The compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 11.01.2021 is submitted as below:**

S. No	Directions	Present status
1	The industry shall comply with the conditions stipulated in CFO & HWA order	CFO valid upto 30.09.2030.

	issued vide dt: 14.10.2019 and conditions stipulated Temporary revocation of Closure orders dated 25.08.2020 scrupulously.	
2	The industry shall not operate without valid CFO & HWA of the Board and shall apply for renewal of the consent prior to its expiry.	The industry has obtained CFO & HWA vide order dated 11.12.2020 which is valid till 30.09.2021. Particulars: 30 TPD
3	The industry shall carryout water spraying on the roads to avoid dust during vehicular movement.	Not Complied

**(B). Compliance of the industry on CFO Schedule-B conditions: CFO Order No TSPCB/ZO/RCP/NLG/1135/CFO/2020 - 1166, Dt:11.12.2020 is as given below:**

S.No	Condition	Compliance															
1	The industry shall pay the balance the balance CFO fee and CFO penalty fee for operating the industry without valid CFO of the Board of Rs. 6200/- immediately at RO Nalgonda.	--															
2	The industry shall start operations only after obtaining the extension of revocation of closure order issued by the Board vide order dated 08.07.2019.	The industry has obtained Extension of Temporary Revocation of Closure order on 11.01.2021 for a period of 6 months.															
3	The industry shall take suitable measures to avoid the air & water pollution towards Salarjungpet Village is at a distance of 200 meters in the east side direction.																
4	The industry shall take suitable measures to avoid the air & water pollution towards M/s KLR avenue (Gated community Residential Town Ship), Komarabanda, Kodad Town, Suryapet District.	Complaints received from the colony regarding air pollution															
5	The industry shall take additional measures such as water spraying on road and within the premises to suppress dust during vehicle movement.	Not complied.															
6	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:	Complied															
<table border="1"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; washings</td> <td>45 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler feed</td> <td>4 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>3 KLD</td> </tr> <tr> <td colspan="2">Total</td> <td>52 KLD</td> </tr> </tbody> </table>			S. No.	Water Consumption	Quantity	1.	Process & washings	45 KLD	2.	Boiler feed	4 KLD	3.	Domestic	3 KLD	Total		52 KLD
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Total		52 KLD															
7	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.	Complied															

8	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" data-bbox="266 212 812 324"> <thead> <tr> <th data-bbox="266 212 406 291">Chimney No.</th> <th data-bbox="406 212 812 291">Parameter</th> <th data-bbox="406 212 812 291">Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td data-bbox="266 291 406 324">1 &amp; 2</td> <td data-bbox="406 291 812 324">SPM</td> <td data-bbox="406 291 812 324">115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	<p>TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 14.06.2021.</p>
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )						
1 & 2	SPM	115						
9	<p>The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub> - 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PC-I, dated 18.11.2009 shall be complied.</p> <p>The following noise level standards shall be complied: Noise Levels:</p> <p style="padding-left: 40px;">Day time (6 AM to 10 PM) - 75 dB (A)</p> <p style="padding-left: 40px;">Night time (10 PM to 6 AM) - 70 dB (A)</p>	<p>TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 14.06.2021.</p>						
10	<p>The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board</p>	<p>Complied.</p>						
11	<p>The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.</p>	<p>During inspection, the ETP is in operation and no discharge of waste water was observed outside the premises.</p>						
12	<p>The industry shall store the husk &amp; ash in closed rooms only. The industry shall not store the husk &amp; ash openly.</p>	<p>Complied</p>						
13	<p>The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector installed to the husk fired boiler of capacity 3.0 TPH.</p>	<p>The industry has provided Mechanical Dust Collector and Cyclone followed by Wet Scrubber to the 3 TPH husk fired boiler as APCE.</p>						
14	<p>The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as a manure in the industry premises.</p>	<p>Complied</p>						
15	<p>The industry shall regularly carryout water sprinkling to control fugitive dust emissions.</p>	<p>Water sprinklers provided at ash shed for suppression of the fugitive emission.</p>						
16	<p>The industry shall install flow meters to measure the actual water consumption, waste water generated, treated &amp; disposed and maintain a log register as per the meter readings.</p>	<p>The industry has provided separate water meters for bore well for water consumption and at outlet of ETP for wastewater.</p>						
17	<p>The industry shall provide separate energy meter to the air pollution control system &amp; ETP and maintain a log register to record the readings.</p>	<p>The industry has provided separate energy meters for ETP and APCE.</p>						
18	<p>The industry shall not cause any air pollution /</p>	<p>Odour is not observed from</p>						

	odour nuisance in the surrounding environment.	the industry
19	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed outside the premises.
20	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	-
21	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge	The industry has developed greenery some extent. However, the industry was directed to develop green belt at vacant places within the industry premises.
22	Qualified technical man power shall be employed to operate the ETP.	Complied
23	The industry shall take all precautionary and safety measures during process operations.	Complied.
24	The industry shall maintain good housekeeping within the plant premises	Maintained
25	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above

**Remarks:**

1. M/s. APR Rice Industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 30 TPD.
2. The industry has obtained CFO renewal order from the Board vide order dated 11.12.2020 with validity upto 30.09.2030.
3. The Board issued extension of temporary revocation of Closure order to the industry vide order dtd.11.01.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
4. During inspection, the industry is operating parboiled activity.
5. The industry has provided ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tank, Filter feed tank, Multi media filter & Sludge drying beds. During the inspection, it was observed that the ETP was in operation. The Board Officials collected effluent samples from inlet and out let of ETP.
6. The industry has a husk fired boiler of capacity 3 TPH and provided Mechanical Dust Collector & Cyclone dust collector followed by Wet Scrubber as APCE
7. The industry has provided closed rooms for storage of husk & ash.
8. It is to submit that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board
9. In this regard the Zonal Laboratory, RC Puram and Regional Office, Nagonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 15.06.2021 and 25.06.2021. The Board officials also conducted AAQ monitoring in KLR Avenue Colony and collected ground water sample from the colony bore well.
10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of the Samples of Effluents is as follows:

Sample No.	Effluent sample description
2021 - 06398	Inlet of ETP
2021 - 06399	Outlet of ETP

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			06398	06399	
1	pH	4500-H <sup>+</sup> -B	6.92	6.9	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	43	25	200 mg/l
3	Total Dissolved Solids (TDS)	2540 C	2,620	1,544	2000 mg/l
4	Chemical Oxygen Demand (COD)	5220 B	250	115	1000 mg/l
5	Biological Oxygen Demand (BOD)	5210-B	114	28	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

(ii) Analysis results of Ground water sample is as follows:

Sample code	Sample details / collection point
2021-06612	Water sample collected from Bore well, which is adjacent to South West fencing within the industry premises

S. No	Parameter	Units	Method No*	Results 06612	Standards as per IS 10500 : 2012 Permissible Limit
1	pH		4500-H <sup>+</sup> -B	6.49	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1530	
3	Total Suspended Solids (TSS)	mg/L	2540-D	10	
4	Total Dissolved Solids (TDS)	mg/L	2540 C	934	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	14	
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	236	500
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	350	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	80	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	36	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl B	206	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	25	400
12	Nitrates as NO <sub>3</sub>	mg/L	4500-B-NO <sub>3</sub> -B	11	45
13	Sodium	mg/L	3500-Na B	68	
14	Potassium	mg/L	3500-K B	4	
15	Fluoride as F	mg/L	4500-F-C	0.74	1.5
16	Percent Sodium (% Na)	%		29.29	
17	Sodium Absorption Ratio(SAR)	(meq/L)		1.58	
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.05
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

(iii) Analysis results of Soil sample is as follows:

Sample code	:	Sample details / collection point
06397	:	Soil sample collected adjacent to South side boundary near ETP within the Industry premises

S. No.	Parameter	Units	Results
1	pH		7.07
2	Total Volatile Solids at 550 °C	%	4
3	Total Fixed Solids at 550 °C (% W/W)	%	96
4	Total Organic Carbon (TOC)	%	0.44
5	Flash Point (Ignitability)	°C	No flash below 60 °C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 3 TPH capacity is as follows:

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard as per CFO (mg/Nm <sup>3</sup> )
1.	SPM	IS:11225(Part-1)-1985	85	100

Note: The boiler stack emissions are meeting the standards.

(v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction):

S. No.	Sampling Location	RSPM µg/m <sup>3</sup>	Results	
			SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>x</sub> µg/m <sup>3</sup>
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate.	118	6	28
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

8. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 18.06.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

9. **WHEREAS**, vide reference 8<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.

The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of K.P. George Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Sri Sankar Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT in the matter on 21.06.2021 and posted the case for next hearing on 21.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 11.01.2021 for a period of Six Months. The industry has provided ETP to treat the waste water, provided mechanical dust collector and cyclone followed the wet scrubber.

provided shed for storage of ash / husk and also provided water sprinkling for dust suppression. However, the industry has not carried out water spraying on the roads to avoid fugitive emissions.

The Committee further noted that analysis results of the samples collected from borewell within the industry premises do not indicate any contamination. The results of sample collected from outlet of ETP & the Stack monitoring results are within the Board standards. However, the AAQ monitoring results carried out at the periphery of the industry are exceeding the National Ambient Air Quality Standards.

The Complainant informed that there are 11 Paraboiled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony and in the surroundings and villagers are facing severe health issues due to the operations of the units

The Regional Officer informed that, the industry is operating the ETP provided mechanical dust collector and cyclone followed by wet scrubber as APCD to the boiler, provided shed for storage of ash / husk to control fugitive emissions. However, the industry has not carried out water spraying on the roads to avoid fugitive emissions and also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, they have provided ETP to treat the waste water, provided shed for storage of Husk / Husk ash to control fugitive emissions. Also informed that they will carryout water sprinkling to avoid fugitive emissions and meet the AAQ monitoring Standards and will not store any husk / ash openly.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the certain directions to comply with.

10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:

1. The industry shall comply with all the CFO conditions issued by the Board
2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises, fully meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly under circumstances
4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
5. The industry shall carry out water spraying on the approach road from highway to Mill to avoid dust during the vehicular movement.
6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
7. The industry shall lay metal roads / CC roads within the premises within 3 months.
8. The industry shall dispose the boiler ash to brick manufacturing industries
9. The industry shall maintain good housekeeping.

10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months.
12. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
13. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine

Sd/-  
MEMBER SECRETARY

To  
M/s. APR Rice Industry,  
Sy.No.242 & 243, Komarabanda (V),  
Kodad (M), Suryapet District.

// T.C.F.B.O //

*[Handwritten Signature]*

Senior Environmental Engineer (FAC)